

Consultancy Exports

8428. SHRI G.S. BASAVARAJU:
SHRI S.B. SIDNAL:

Will the PRIME MINISTER be pleased to state:

(a) whether consultancy exports have not reached the desired level because the recommendations of technology policy implementation committee have not been put to use;

(b) if so, the reasons for not implementing the recommendations of the committee so far; and

(c) the time by when the same are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) No, Sir. Foreign exchange earnings on account of consultancy exports have shown an increasing trend over the last few years.

(b) and (c). The Technology Policy Implementation Committee made the following three major recommendations in regard to the consultancy sector:

- (i) Creation of a Consultancy Reserve Fund.
- (ii) Exemption of 100% of Export income from the purview of income tax.
- (iii) Establishment of an Indian Consultancy Centre.

No decision has been taken with regard

to recommendation at SI (i). As regards recommendations at SI. No. (ii), Government has already allowed 50% exemption of Income Tax on export income. As regards recommendations at SI. No (iii), a Consultancy Development Centre has been created with the support from Department of Scientific and Industrial Research.

Creation of Posts in New Grade of Private Secretary

8429. SHRI V. SOBHANADREESWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) the total number of posts created in the new grade of Private Secretary (Scale of pay Rs. 3000-4500) in each of the Central Secretariat Stenographers Service Cadres of the various Ministries/Departments;

(b) whether in the process of *ad hoc* promotions to these posts some senior persons in some CSSS Cadres were left out, some junior persons in others got them;

(c) if so, the reasons therefor; and

(d) the cadre-wise number of such senior persons left out of *ad hoc* promotions with reference to the junior most person amongst all the promotees in all cadres of the Service?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) There are about 90 posts in the new grade of Private Secretary in various Ministries/Departments.

(b) to (d). Pending finalisation of recruitment rules the Ministries/Departments were advised to make *ad hoc* promotions of eligible officers on decentralised basis. In the

decentralised set up juniority/seniority is relevant among officers within the same cadre only

The information regarding *ad hoc* promotions effected on decentralised basis is not maintained centrally

Personnel in the Panel Recruitment of Air Hostesses

8430 SHRI K PRADHANI Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether any rules are in force for constitution of a panel for recruitment of air hostesses in Indian Airlines and Air India

(b) if so, the details thereof, and

(c) whether there is any provision for appointment of the Chief Air Hostess?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) (a) and (b) Yes, Sir. The recruitment of airhostesses in Indian Airlines and Air India is made in accordance with the Recruitment and Promotion Rules. As and when vacancies arise an advertisement is issued inviting applications for the posts. The eligible candidates are subjected to group discussions and those qualified are interviewed by a Selection Board as provided for in the Recruitment and Promotion Rules. The candidates found suitable are empanelled for appointment as airhostesses. The Selection Board in Indian Airlines and Air India consists of the following —

Indian Airlines

- i) Regional Director or his nominee
- ii) Operations Manager or his

nominee

- iii) Manager Personnel Services or his nominee
- iv) Director of Operations or his nominee

Air India

- i) Member from the Inflight Service Deptt
- ii) Member from the Human Resource Development Deptt
- iii) Member belonging to SC/ST. The member is of the level of Sr Station Manager or equivalent
- iv) At present there is no provision for induction of Chief Air hostesses in the Selection Panel for airhostesses

Special Courts for SC/STs

8431 SHRI LAKSHMAN MALLICK
SHRI PARASRAM BHARD-
WAJ

Will the Minister of WELFARE be pleased to state

(a) whether Government are aware that SC/STs hesitate to register their complaints of harassment with the Police

(b) if so, whether there is any proposal to set up special courts to try cases relating to atrocities on SC/STs and

(c) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON) (a) No special cases has come to the notice of the Government